

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**



O.A/350/1433/2016

Date of Order: 22.02.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Tandra Chakraborty, aged about 49 years, residing at
C/o Manas Chakraborty, Shantinagar Main Road, Post
Office -- Debgram, Police Station -- Bhaktinagar,
District -- Jalpaiguri, Pin 734404.



..Applicant

Vs-

1. Union of India, service through the Secretary, Ministry of Information and Broadcasting, Government of India, Room No. 545, A Wing, Shastri Bhawan, New Delhi - 110001.
2. Prasar Bharati, Broadcasting Corporation of India, service through the Chairman and Managing Director, 2nd floor PTI Building, Sansad Marg, New Delhi 110001.
3. The Chief Executive Officer, Prasar Bharati, Broadcasting Corporation of India, service through the Chairman and Managing Director, 2nd floor PTI Building, Sansad Marg, New Delhi 110001.
4. The Director, All India Radio/Doordarshan, Prasar Bharati, DDK/Jalpaiguri, West Bengal Pin 735101.
5. The Head of Programmes, Fulbari Doordarshan Kendra, Satellite Township, Fulbari, Jalpaiguri, Pin 734406.
6. The Programme Executive, Prasar Bharati, Broadcasting Corporation of India, All India Radio, Siliguri, 2 Mile, Sevoke Road, Bankim Nagar, Siliguri West Bengal, Pin 734001.

..Respondents

For The Applicant(s): Mr. B. Chatterjee, counsel

For The Respondent(s): None



O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicant.

None appears for the respondents. Hence, Rule 16 (1) of CAT (Procedure)

Rules, 1987 is invoked.

2. This application has been preferred to seek the following reliefs:

"a) To pass an appropriate order directing upon the respondent authority to regularize the service of the present applicant who has been discharging duties and functions in the respondent department with effect from 1998 and who entered into the department after interview taken by the respondent authority and if the applicant is regularized, the entire department will be benefitted since she has got more than 15 years of experience in respect of assignment of jobs which has been allotted by the department in favour of the applicant.

b) The respondents be directed to allow the applicant for performing her job at least for seven days in a week and to disburse the salary for performing such works so that she can survive in her rest of life along with all consequential benefits."

3. At hearing, ld. counsel for the applicant would submit that he would be fairly satisfied if a direction is issued to the competent authority to consider the representations at Annexure A-4 and A-5 series, in a time bound manner.

4. Having noted that no adverse order is under challenge and seeking identical relief, the applicant has already preferred representations to the Respondent authorities which are yet to be disposed of. As no fruitful purpose would be served by calling for a reply in this matter, unless the representations are decided by the competent authority, we dispose of the OA with a direction upon the competent authority to consider the representations at Annexure A5, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the



relief as prayed for, an appropriate order in accordance with law be issued within the said period.

5. It is made clear that we have not entered into the merit of this matter and, therefore, all points are kept open for consideration

6. The OA accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)



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